

CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

O.A. No. 290/00069/2014

Jodhpur this the 2nd November, 2015

CORAM

Hon'ble Mr. Justice Harun-Ul-Rashid, Judl. Member
Hon'ble Ms Meenakshi Hooja, Admv. Member

Jasraj Meghwal S/o Shri Kika Ram, Aged about 53 years, b/c Meghwal (SC), R/o Vill+PO – Sadari, District – Pali (Office address :- worked as Postal Assistant, Post Office Falana, presently retired from service).

.....Applicant

(By advocate : Mr S.P. Singh)

Versus

1. Union of India through the Secretary, Government of India, Ministry of Communication, Department of Posts, Dak Tar Bhawan, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Jaipur-302007.
3. Assistant Postmaster General (S&V) For Chief Postmaster General, Rajasthan Circle, Jaipur – 302 007.
4. The Director, Post Services, Western Region, Jodhpur.
5. Superintendent of Post Offices, Pali Division, Pali.
6. Director of Accounts, Postal, Jaipur.

(By Advocate : Mr K.S. Yadav)

.....Respondents

ORDER (Oral)

Per Justice Mr Harun-Ul-Rashid

The Original Application has been filed seeking to set aside order dated 20.04.2010 (Annex. A/1) qua the applicant and seeking direction,

directing the respondents to grant MACP-III on completion of 30 years of service with all consequential benefits with interest.

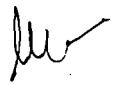
2. The matter was taken up for hearing today. The learned counsel for respondents drew our attention to order Annex. A/6 dated 02.04.2012 passed by respondent No. 5 i.e. The Superintendent of Post Offices, Pali Division, Pali which is an order granting 3rd financial upgradation in the Pay Band-2 of Rs 9300-34800 with Grade Pay of Rs 4600/- under MACP Scheme and the name of the applicant is at S.No. 1 with date of completion of 30 years service shown as 05.08.2009 and the MACP-III is granted w.e.f. 16.07.2010. The grievance of the applicant is only limited to the point that he should have been granted MACP w.e.f. 05.08.2009 i.e. the date of completion of 30 years' of service instead of 16.07.2010 as has been granted by respondent No. 5 and this dispute lies in a narrow canvas.

3. It has been submitted by learned counsel for applicant that the sole criteria to grant the MACP is completion of 10, 20 & 30 years of regular service to remove the stagnation but the respondents did not grant the MACP-III to the applicant on completion of 30 years of service. It has also been pointed out that the applicant filed several representations but the respondents did not act upon the same and did not grant the applicant requisite relief.

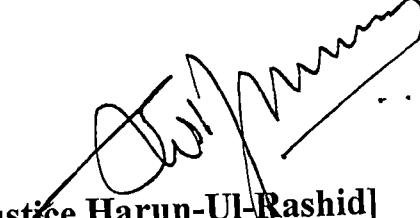
4. In the facts and circumstances of the case, we are of the view that

order. The Original Application is, therefore, disposed of with the direction to respondent No. 5 to examine the grievance of the applicant afresh with regard to the date of effect of grant of 3rd financial upgradation under MACP Scheme on completion of 30 years' service and pass an appropriate, reasoned speaking order within 02 months. The applicant shall furnish the copy of this order alongwith OA and its Annexures to respondent No. 5, within 2 weeks from the date of receipt of copy of this order.

5. In terms of above directions, OA is disposed of with no order as to costs.


[Meenakshi Hooja]
Administrative Member

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[Justice Harun-Ui-Rashid]
Judicial Member